

10/5/2001

None present for the applicant.

Put up the case
for admission on 4/6/2001.

[Signature]
Gopal Singh
Adm. Member

MA for
amended O.A.
not filed
[Signature]
28/5

04-6-2001

Mr. Y. K. Sharma, Counsel for the
Applicant.

List the O.A. for admission -
hearing on 16-7-2001. In the meantime
M.A. for amended O.A. be filed in
view of the order dated 09-4-2001.

[Signature]
A. K. MISRA
Judl. Member

STANDARD

MA for
amended
O.A. not filed
[Signature]

16/7/2001

Mr. Y. K. Sharma, Counsel for the applicant.

Post on 19/07/2001 for
admission.

[Signature]
A. P. NAGRATH
Adm. Member

[Signature]
(B. S. RAIKOTE)
Vice Chairman

17/7/2001 Mr. Y. K. Sharma, Counsel for the applicant.

Learned Counsel for the applicant

submits that he wants to withdraw this application.

By recording the above statement, the
application is dismissed as withdrawn with liberty
to file a fresh application subject to ~~just~~ objections
of the respondents.

[Signature]
A. P. NAGRATH
Adm. Member

[Signature]
(B. S. RAIKOTE)
Vice Chairman

[Signature]
Section officer (Records)

R1 COPY
31
27/7/01
copy of order along with
O.A. & IS Annex sent to
R-1 to R-2 vide
NO 312 to 314
dt 07-8-2001
ADP send with R-1
for R-1 to R-3
[Signature]